

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

**C.A. 73/96 in
O.A.NO./366/92
T.A.NO.**

DATE OF DECISION 9.10.1996

Siyaram Ram Parichan Ram Petitioner

Mr. P.H. Pathak Advocate for the Petitioner [s]
Versus

Union of India & ors. Respondent

Mr. Akil Kureishi Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Radhakrishnan Member (A)

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Siyaram Ram Parichan Ram
c/o Chatulal Ram Tech,
Telephone Exchange,
Surendranagar.

Applicant

Advocate **Mr. P. H. Pathak**

versus

1. Mr. Bashkaran,
General Manager,
Telecommunication Department
of his successor in office
Nr. Gujarat High Court,
Ahmedabad.
2. Mr. B. M. Patel,
Sub Divisional Officer (Phone),
or his successor in office
Telecommunication Department,
Surendranagar.
3. Mr. H. N. Shahu,
Executive Engineer (Phone),
or his successor in office
Telecommunication Department,
Surendranagar,
Telecom District-Amreli.

Respondents

Advocate **Mr. Akil Kureshi**

ORAL ORDER

C.A.73 of 1996

in

O.A.366 of 1992

Date: 9.10.1996

Per Hon'ble Mr. V. Radhakrishnan

Member (A)

Mr. Kuroshi places on record the

order of the respondents dated 18.9.1996 reinstating

the applicant as well as paying him the back-wages.

Mr.Pathak states that the question of continuity of service has not yet been decided by the respondents. The respondents are directed to implement that part of this Tribunal's judgment regarding continuity of service and pass the necessary orders within four weeks from the date of the receipt of this order. In case the decision is not implemented by that time, the applicant will have liberty to revive the Contempt Application. At present, the Contempt Application is disposed of. Notice is discharged.



(V. Radhakrishnan)

Member (A)

fssh.